

A murder & a 'police encounter' that killed accused near crime spot days later

He had reaped the fruits of his actions, says stepmother of accused; accidental death report filed in 'encounter' case; police inform NHRC about 'custodial death'

BRENDAN DABHI
AHMEDABAD, SEPTEMBER 26

"*JE KARMA karay, taru ji mojar*" (He had reaped the fruits of his actions), says Kamala Parmar, who lives in a three-storey house located in the congested neighbourhood of Barshi Ni Chaali next to Ashok Mills BRTS bus stand on Naroda road in Ahmedabad. She is the step mother of Vipul alias Neel Vishnu Parmar,

32, who was allegedly shot dead in a police encounter on September 24, on the banks of the Narmada canal in Adalaj, Gandhinagar, where he was taken for reconstruction of the murder of aspiring model Vaibhav Manwani, on September 20, when he was celebrating his 25th birthday with a 23-year-old woman friend.

A report of 'accidental death' has been filed to investigate the alleged police encounter, the first in Gujarat after the alleged po-

lice encounter of Hanifkhan Jar Malek and his son Maddin Khan, alleged members of the 'Talparti gang', in November 2021. Six policemen are under investigation in this case, after a petition was filed in the Gujarat High Court. Gandhinagar Superintendent of Police Ravi Teja Vasamsetty told *The Indian Express*: "We have reported the September 24 custodial death to the National and State Human Rights Commissioners. We have also informed the Gandhinagar District



The place where the accused Neel Vishnu Parmar (right) was shot dead in an alleged police encounter in Gandhinagar's Adalaj, Bhagendra Raza



Collector as well as the District Court, which will initiate a judicial inquiry."

The Gandhinagar police registered another FIR against the deceased, Vipul Parmar, booking him for an attempt to murder a police constable. Meanwhile, an 'Accidental Death (AD)' report filed in Parmar's death will be investigated separately by Sub Divisional Police Officer (SDPO)/DySP. Parmar's father's house is built on a raised platform with a

blue metal, half-grilled front door, which will initiate a judicial inquiry. The Gandhinagar police registered another FIR against the deceased, Vipul Parmar, booking him for an attempt to murder a police constable. Meanwhile, an 'Accidental Death (AD)' report filed in Parmar's death will be investigated separately by Sub Divisional Police Officer (SDPO)/DySP. Parmar's father's house is built on a raised platform with a

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Parmar, who has been accused of at least one murder and another attempted murder among 10 cases filed against him, did not live here. He lived in Kadadra village of Gandhinagar, reported to be near the residence of his accomplices in previous looses.

According to police, Parmar was killed by police "in self defence" after he allegedly snatched the service revolver of a Sub Inspector and fired at the team of the Local Crime Branch, during the reconstruction of the case. The reconstruction of the case was reported to the police station on having taken place between October 9 and 14, 2021.

The *Indian Express* has found that Parmar has been named as accused in three cases filed at Adalaj police station.

The three cases, reported within six days between October 9 and 14, 2021, include two cases of loot and one of murder. In all three cases, the victims were either alone or a couple who were either dining in a lonely stretch of the Narmada canal in Adalaj area of Gandhinagar. Vipul Parmar was accused in three of the total seven crimes reported at Adalaj police station on having taken place between October 9 and 14, 2021.

Youth murdered on Oct 9, 2021

On October 9, 2021, Ajay Praveen Sagar was killed after being stabbed along the Narmada Canal in Adalaj. In the FIR, the 21-year-old woman, who was with Sagar on that day, stated that after she had given a bank job interview, they both had travelled to the Narmada Canal near Zundal on his two-wheeler. The FIR stated that they were in love and were sitting by the side of the canal when at about 5:30 pm, a youth on a silver colour Splendor bike arrived and began angrily questioning them regarding the purpose of them sitting at the isolated place.

Before they could understand what was happening, the man pulled out a knife from his waistband and began indiscriminately stabbing Ajay Sagar on his stomach, chest and neck. The woman complainant stated that she tried to in-

tervene, but in vain. The assailant fled after a car approached their position and stopped to help the screaming woman. Ajay Sagar was first taken to Gandhinagar Civil Hospital and then to Ahmedabad Civil Hospital where his liver and lungs were said to have been perforated due to chest stabbing. He succumbed to his injuries later.

Professor robbed on Oct 13, 2021 At about 11:30 pm on October 13, an assistant professor at a private college was passing through Adalaj on his way to meet colleagues in Chaudheda when he decided to take a break. He parked his car on the service road of the Narmada Canal near Zundal and lit a cigarette. In the FIR filed about 12 hours later, on October 14, the academy can stand that three men riding a bike parked a little ahead of him. One of them brandished a knife and sat in his car while the other two surrounded him and asked him to give all his valuables. The professor handed them his laptop, mobile phone and Rs 2,700. They then placed his car keys on the road, asked him not to follow them and fled the spot.

Gang arrested on October 21 On October 21, 2021, Vipul Parmar alias Neel (28), a resident of Naroda Road in Ahmedabad, Kisan Thakor (28) alias Gediyo, and Deepak Thakor, both residents of Kadadra village in Gandhinagar,

were arrested for the murder of Ajay Sagar and loot of the professor. But one of their alleged crimes was yet to be uncovered since it simply had not yet been reported to the police.

Another loot case

A day after Vipul Parmar, Karan Thakor and Deepak Thakor were arrested by Adalaj Police, a 24-year-old student from a Delhi-based university filed a complaint that he had been looted at Kirtipoint on the night of October 14, exactly 24 hours after the professor was looted.

According to the FIR, at about 11:45 pm on October 13, when the student was sitting in his car parked beside the Narmada Canal, three men arrived on a bike and approached him. One of them brandished a knife and asked him to part with his valuables. When he asked them who they were, he was slapped and the men stole his gold ring, mobile phone and some cash and fled the scene. Since he had been traumatised by the incident, he came forward to file the complaint only 9 days later after consulting his family members.

Vipul Parmar's father, Vishnu died several years ago and his only living relatives are his stepmother and a stepbrother, who is said to have conducted his final rites. Parmar had been living at Kadadra village because it is the same village where his two alleged accomplices, Karan Thakor alias Gediyo, and Deepak Thakor, were said to have been living at the time of their arrest in October 2021.

Parmar's death in police encounter

Gandhinagar Range Inspector General of Police (IGP) Virendra Yadav, had in a press conference on September 24, said, "The investigation of the Vaibhav's murder had been given to the LCB after Vipul alias Neel Vishnu Parmar had been apprehended and handed over to Gandhinagar Police. The LCB had taken Parmar to carry out a reconstruction of the events when he snatched the weapon of a police man and fired at the police, injuring LCB personnel Rajendra Singh. Parmar also fired at the police vehicles."

LCB Constable Rajendra Singh Pratinidhi Vaghela was taken to Apollo Hospital where he underwent surgery and remains under treatment. Regarding the condition of Constable Rajendra Singh Pratinidhi Vaghela SP Vasamsetty said, "The bullet went clean through and there is damage to his muscles and veins. He will remain in the hospital for a few more days and recovery will take some time."

While Gujarat DGP Vikas Sahay visited Constable Vaghela on September 25, MoS Home Harsh Singh visited him in hospital on September 26. Inspector General Yadav had added, "In response, the LCB personnel fired back in self defence and Parmar was killed (shot dead). The 108 ambulance was called and the paramedics declared him dead on the spot. The FSL and Gandhinagar SP were informed immediately."

Manwani's murder and Parmar's arrest

Manwani and his friends were out celebrating his birthday on Friday (September 19). After that, at about 12:15 am on Saturday (September 20), they dropped a female friend near Topovan Circle. Then Manwani and the woman came and sat in the car next to the Narmada Canal. At about 1:15 am, one person approached them and threatened them. They tried to fight him off but the attacker stabbed them with a sharp weapon.

While the 25-year-old man died on the spot, the woman ran from that place onto Jagrampa-Rubana road and stood down by the roadside. About 15 minutes later, someone passed by on a bike. She borrowed the man's phone and informed her father, who in turn called the ambulance and moved her to the hospital. Meanwhile, the police reached the spot.

The 24-year-old woman, who, according to doctors at Ahmedabad Civil Hospital, was in stable condition after undergoing surgery for four stab wounds she received in the attack, including on her neck and stomach. On September 23, Parmar was apprehended by the Detection of Crime Branch (DCB) of Ahmedabad City Police from Kadadra village in Tanikara taluka of Rajkot district, three days after the horrific incident in Adalaj. The case was handed over to the LCB, subsequently.

NHRC.NIC

NHRC, India's fourth ITEC Executive capacity-building programme on human rights for NHRIs of the Global South concludes in New Delhi

<https://nhrc.nic.in/media/press-release/nhrc-india%E2%80%99s-fourth-itec-executive-capacity-building-programme-human-rights>

Press release

National Human Rights Commission

New Delhi: 26th September, 2025

NHRC, India's fourth ITEC Executive capacity-building programme on human rights for NHRIs of the Global South concludes in New Delhi

The Commission organised the programme in partnership with the Ministry of External Affairs, Government of India

In his valedictory address, NHRC, India Chairperson, Justice Shri V. Ramasubramanian says, good vibrations of such interactive programmes raise the hope and sow the seed for a better world tomorrow amidst the strife ridden challenging times

Supports the suggestion for considering an alliance of Global South Human Rights Institutions, as a 'one-size-fits-all' approach cannot address diverse socio-economic, cultural and political realities

Several eminent speakers addressed the 43 senior functionaries from 12 NHRIs of Global South on various aspects of governance and human rights

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South successfully concluded in New Delhi. The programme was organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). The valedictory session was addressed by the NHRC, India Chairperson, Justice Shri V. Ramasubramanian in the presence of Registrar (Law), Shri Joginder Singh, Joint Secretaries, Shri Samir Kumar and Smt. Saidingpuii Chhakchhuak and other senior officers.

The programme, which began on 22nd September, 2025, witnessed participation of 43 senior functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay. The programme included interactive sessions with eminent persons and domain experts and participants got exposure to various aspects of civic and political rights as well as socio-economic and cultural rights enjoyed by the people of India.

The speakers included NHRC Chairperson, Justice Shri V. Ramasubramanian, Member, Justice (Dr.) Bidyut Ranjan Sarangi, Secretary General, Shri Bharat Lal, Shri V. K. Paul, Member, NITI Aayog, Shri Rajeev Kumar, Former Chief Election Commissioner of India, Dr. Dnyaneshwar M. Mulay and Shri Rajiv Jain, former Members, NHRC, Shri Yugal Kishore Joshi, Mission Director at NITI Aayog, Ambassador Asoke Kumar Mukerji, former PR of India to UN, Mr. Shombi Sharp, UN Resident Coordinator, India, Smt. Sunita Narain, Director General, Centre for Science and Environment, India, Smt. Sumita Dawra, former Secretary, Ministry of Labour & Employment, Shri Manoj Yadava and Shri Ajay Bhatnagar, former DGs(I), NHRC, Shri Surajit Dey, former Registrar (Law), NHRC and Shri Samir Kumar, Joint Secretary, NHRC. The programme was also enriched by the sharing of the experiences by the participating senior functionaries of various NHRIs.

In his closing remarks, the NHRC, India Chairperson, Justice Shri V. Ramasubramanian, expressed his heartfelt gratitude to all the participants for their camaraderie and positive energy during the programme. He said that good vibrations generated during such interactive events raise the hope and sow the seed for a better world tomorrow amidst the strife ridden challenging times. Reiterating his remarks while inaugurating this programme on 22nd September, 2025, he said that NHRC, India would continue to host ITEC Executive Capacity Building Programmes to provide a forum to learn together, share and grow together in line with the ancient Indian ethos.

Complementing a suggestion from a senior functionary of the Nigerian NHRI, Justice Ramasubramanian said that indeed it is time to think of forming up an alliance of the Global South Human Rights Institutions, as one size fits all approach cannot be the solution for all the countries to address human rights issues given their different socio-economic cultural and political realities.

NHRC, India Secretary General, Shri Bharat Lal in his opening remarks of the programme had also called upon the Global South to unite in advancing socio-economic and human development to secure collective well-being.

The participants lauded the NHRC, India and the MEA for organising this programme. They said that it gave an opportunity to learn about various aspects of human rights, good governance and ancient Indian ethos of respecting human rights in a democracy with diverse social, cultural, religious and linguistic identities. The Participants also got the opportunity to visit iconic places like Pradhan Mantri Museum, Parliament of India, Garba Festival and Taj Mahal to have an immersive experience of India's rich cultural heritage.

NHRC, India Joint Secretary, Shri Samir Kumar, the programme coordinator presented the report on the training programme. He said that we must strive for more nuanced approach while accepting and building the universalities of human rights. He applauded the active engagement of participants and the invaluable exchange of knowledge throughout the programme. NHRC, India Joint Secretary, Smt. Saidingpuui Chhakchhuak delivered the vote of thanks.

Indian Express

Predicament of Delhi's Institute for the Blind indicates how disability rights falter in the face of institutional neglect

<https://indianexpress.com/article/opinion/editorials/predicament-of-delhis-institute-for-the-blind-indicates-how-disability-rights-falter-in-the-face-of-institutional-neglect-10273736/>

By: Editorial

September 27, 2025 07:26 AM IST

the imminent closure of Delhi's Institute for the Blind, one of the country's oldest blind schools, founded in Lahore in 1939 and relocated to Delhi after Partition, tells a larger story of institutional neglect and bureaucratic abdication. For over seven decades, the school has provided education, accommodation, and community to visually impaired children from economically precarious families from states such as Bihar, Uttar Pradesh, and Uttarakhand. Now, the institution, with its 115 students, faces the threat of closure in the absence of a government-issued certificate of recognition, denied due to missing land documents dating back to Partition. While the Directorate of Education has claimed the school failed to act on official notices, the administration alleges a lack of meaningful engagement from authorities, including the National Human Rights Commission (NHRC), which had previously raised alarms over infrastructural deficiencies and safety lapses, including POCSO-related incidents.

What is unfolding in Delhi is not an isolated failure, but a broader pattern of indifference towards the rights and needs of persons with disabilities. The NFHS-5 pegs the percentage of people with some form of disability, including partial or complete blindness, at 4.5 per cent for the period between 2019 and 2021. Despite a slew of progressive legislation and fund allocation — the 2025 Union Budget allocated Rs 1,275 crore for disability welfare — implementation on the ground remains uneven and performative. The Rights of Persons with Disabilities Act, 2016 promises inclusion, accessibility, and equal opportunity. In practice, however, resources remain erratically distributed — data show that in 2023-24, 93 per cent of the budget allocation remained unused — and countless schools for the visually impaired operate without formal recognition. The Scheme for Implementation of the PwD Act (SIPDA), which funds accessibility projects, has seen its allocation progressively slashed, despite a 2024 Supreme Court judgment mandating improved access in public spaces.

These shortcomings converge in the local and immediate crisis faced by institutions such as the Institute for the Blind. The Delhi institution's crisis demands urgent attention — the closure order should be stayed, provisional recognition granted, and land issues resolved without upending the students' lives. But the response must extend beyond reactive fixes. Disability should be treated as a core governance priority, requiring sustained investment, transparent oversight, enforceable obligations, and institutional accountability. Schools

for the visually impaired — including this institution — should be periodically audited for legal compliance, infrastructure, and safety. Inclusion is a constitutional guarantee. Allowing systemic inertia to undermine that promise amounts to an abandonment of some of the state's most vulnerable citizens.

Indian Express

`He had reaped the fruits of his actions': A murder on Narmada canal banks & an `encounter' that killed accused near site days later

Accidental death report filed in Gandhinagar 'Police encounter' case; Police informs NHRC about "custodial death"

<https://indianexpress.com/article/cities/ahmedabad/he-had-reaped-the-fruits-of-his-actions-a-murder-on-narmada-canal-banks-an-encounter-that-killed-accused-near-site-days-later-10273950/lite/>

Written by Brendan Dabhi

Ahmedabad | September 27, 2025 05:50 AM IST

8 min read

“Je karma karyu, tenu fal madyu” (He had reaped the fruits of his actions), says Kamala Parmar, who lives in a three-storey house located in the congested neighbourhood of Banshi Ni Chaali next to Ashok Mills BRTS bus stand on Naroda road in Ahmedabad.

Kamala is the stepmother of Vipul alias Neel Vishnu Parmar, 32, who was allegedly shot dead in a police encounter on September 24, on the banks of the Narmada canal in Adalaj, Gandhinagar.

Vipul Parmar was taken there by police as part of the investigation of the murder of aspiring model Vaibhav Manvani, on September 20, when the latter was celebrating his 25th birthday with a 23-year-old woman friend.

A report of ‘accidental death’ has been filed to investigate the “police encounter”, the first in Gujarat after the “police encounter” of Hanifkhan Jat Malek and his son Maddin Khan, alleged members of the ‘Talpatri gang’, in November 2021. Six policemen are under investigation in that case, after a petition was filed in the Gujarat High Court.

Gandhinagar Superintendent of Police Ravi Teja Vasamsetty told The Indian Express, “We have reported the September 24 custodial death to the National and State Human Rights Commissions. We have also informed the Gandhinagar District Collector as well as the District Court, which will initiate a judicial inquiry.”

The Gandhinagar police registered another FIR against the deceased, Vipul Parmar, for attempting to murder a police constable. An Accidental Death (AD) report filed in Parmar’s death will be investigated separately by the Sub Divisional Police Officer (SDPO/DySP).

Kamala says that they had no ties to him, and folded her hands signalling to spare her of the questions about her dead stepson.

Tightlipped neighbours will only tell you that they knew he had been to jail and had been “shot down by the police”. The neighbourhood homes, many populated by tenants, said they had not seen him for a long time and that they had only learnt that he had died.

Parmar, who has been accused of at least one murder and another attempted murder among 10 cases filed against him, did not live here. He lived in Kadadra village of Gandhinagar, reported to be near the residence of his accomplices in previous loot cases.

According to police, Parmar was killed by police “in self defence” after he allegedly snatched the service revolver of a Sub Inspector and fired at the team of the Local Crime Branch, during the reconstruction panchnama (inquest report). The site where he was killed, at the Narmada Canal near Ambapur village, is close to where he had allegedly killed Manvani in the wee hours of September 20, after robbing the two friends of their mobile phones and cash, all worth Rs 52,000, as per the FIR lodged at the Adalaj police station.

While Vipul Parmar had been accused of and/or convicted in at least 10 other cases. The Indian Express has learnt that Parmar had been released from Sabarmati Central Jail just about a year ago.

The Indian Express has found that Parmar has been named as accused in three cases filed at Adalaj police station. The three cases, reported within six days between October 9 and 14, 2021, include two cases of loot and one of murder.

Vipul Parmar’s father Vishnu died several years ago and his only living relatives are his stepmother and a stepbrother, who is said to have conducted his final rites.

Youth murdered on Oct 9, 2021

On October 9, 2021, one Ajay Praveen Sagar was killed after being stabbed along the Narmada Canal in Adalaj. In the FIR, the 21-year-old woman, who was with Sagar on that day, stated that after she had given a bank job interview, they both had travelled to the Narmada Canal near Zundal on his two-wheeler. The FIR stated that they were in love and were sitting by the side of the canal when at about 5:30 pm, a youth on a silver colour Splendor bike arrived and began angrily questioning them regarding the purpose of them sitting at the isolated place. Before they could understand what was happening, the man pulled out a knife from his waistband and began indiscriminately stabbing Sagar on his stomach, chest and neck. The woman stated that she tried to intervene, but in vain. The assailant fled after a car approached their position and stopped to help the screaming woman.

Sagar was first taken to Gandhinagar Civil Hospital and then to Ahmedabad Civil Hospital where he succumbed to his injuries.

Professor robbed on Oct 13, 2021

At about 11:30 pm on October 13, 2021, an assistant professor at a private college was passing through Adalaj on his way to meet colleagues in Chandkheda when he decided to take a break. He parked his car on the service road of the Narmada Canal near Zundal and lit a cigarette. In the FIR filed about 12 hours later, on October 14, he stated that three men riding a bike parked a little ahead of him. One of them brandished a knife and sat in

his car while the other two surrounded him and asked him to give all his valuables. The professor handed them his laptop, mobile phone and Rs 2,700. They then placed his car keys on the road, asked him not to follow them and fled the spot.

On October 21, 2021, Parmar (28), a resident of Naroda Road in Ahmedabad, Kiran Thakor (28) alias Gediyo, and Deepak Thakor, both residents of Kadadara village in Gandhinagar, were arrested for the murder of Sagar and loot of the professor.

Another loot case

A day after Parmar, Thakor and Thakor were arrested by Adalaj Police, a 24-year-old student from a Delhi-based university filed a complaint that he had been looted at knifepoint on the night of October 14, exactly 24 hours after the professor was looted.

According to the FIR, at about 11:45 pm on October 13, when the student was sitting in his car parked beside the Narmada Canal, three men arrived on a bike and approached him. One of them brandished a knife and asked him to part with his valuables. The men took his gold ring, mobile phone and some cash and fled the scene. Since he had been traumatised by the incident, he came forward to file the complaint only 9 days later.

Parmar's 'death in police encounter'

Gandhinagar Range Inspector General of Police (IGP) Virendra Yadav, had in a press conference on September 24, said, "The investigation of the Vaibhav's murder had been given to the LCB after Vipul alias Neel Vishnu Parmar had been apprehended and handed over to Gandhinagar Police. The LCB had taken Parmar to carry out a reconstruction of the events when he snatched the weapon of a police man and fired at the police, injuring LCB personnel Rajendrasinh."

LCB Constable Rajendrasinh Pravinsinh Vaghela was taken to Apollo Hospital where he underwent surgery and remains under treatment.

Regarding the condition of Constable Rajendrasinh Pravinsinh Vaghela, SP Vasamsetty said, "There is damage to his muscles and veins. He will remain in the hospital for a few more days and recovery will take some time."

While Gujarat DGP Vikas Sahay visited Constable Vaghela on September 25, MoS Home Harsh Sanghavi visited him in hospital on September 26.

Inspector General Yadav had added, "In response, the LCB personnel fired back in self defence and Parmar was killed (shot dead)."

Manvani's murder and Parmar's arrest

Manvani and his friends were out celebrating his birthday on Friday (September 19). After that, at about 12:15 am on Saturday (September 20), they dropped a female friend near Tapovan Circle. Then Manvani and the woman came and sat in the car next to the Narmada Canal. At about 1:15 am, one person approached them and tried to loot them. The attacker stabbed them with a sharp weapon.

While the 25-year-old man died on the spot, the woman ran from that place onto Tapovan-Koba road and sat down by the roadside. About 15 minutes later, she borrowed a passerby's phone and informed her father.

The 24-year-old woman, who, according to doctors at Ahmedabad Civil Hospital, was in stable condition after undergoing surgery for four stab wounds she received in the attack, including on her neck and stomach.

On September 23, Parmar was apprehended by the Detection of Crime Branch (DCB) of Ahmedabad City Police from Kagdadi village in Tankara taluka of Rajkot district.

India TodayNE

Arunachal's Diyun: 8,000 Chakma-Hajong demand permanent citizenship in massive referendum

<https://www.indiatodayne.in/amp/arunachal-pradesh/video/arunachals-diyun-8000-chakma-hajong-demand-permanent-citizenship-in-massive-referendum-1283068-2025-09-26>

Yuvraj Mehta | Sep 26, 2025, Updated Sep 26, 2025, 7:14 PM IST

In a historic show of unity, nearly 8,000 members of the Chakma and Hajong communities participated in a massive public referendum at Diyun on Friday, demanding a final and permanent solution to their decades-long struggle for citizenship and residency rights.

The event, organized by the Joint Action Committee (JAC), has been described by its conveners as a turning point in the communities' ongoing fight for justice.

Despite soaring temperatures, participants from across the region gathered in solidarity, underscoring their determination to end more than six decades of uncertainty, marginalization, and socio-economic hardship. The referendum, symbolic yet significant, sent a clear message to the state and central governments about the urgency of resolving the issue once and for all.

Prominent leaders attending the gathering included Diyun-Bordumsa MLA Nikh Kamin, former MLA Samlung Mosaang, and former MLA K.G. Singpho. On behalf of the JAC, chairman Mahendra Chakma and general secretary Arunjit Chakma submitted a memorandum to the Chief Minister of Arunachal Pradesh through MLA Nikh Kamin, outlining the community's demands for permanent resolution of their status.

Speaking at the event, MLA Nikh Kamin stressed the necessity of a timely solution to the long-pending issue, while Samlung Mosaang and JAC chairman Mahendra Chakma highlighted the communities' historical displacement and ongoing neglect. "We have lived in uncertainty for decades, despite legal assurances. It is time for the government to implement directives and recognize our rights fully," said Mahendra Chakma.

Background of the Chakma-Hajong Issue

The Chakma (mostly Buddhist) and Hajong (mostly Hindu) communities were originally from the Chittagong Hill Tracts of erstwhile East Pakistan (now Bangladesh). Displaced during the 1960s due to the Kaptai dam project and religious persecution, over 14,000 refugees were resettled in the North-East Frontier Agency (NEFA), now Arunachal Pradesh, between 1964 and 1969.

Since their resettlement, the communities have faced prolonged conflict with local groups and the state government over citizenship and residency rights. Indigenous organizations have consistently expressed concerns that granting full citizenship could alter the state's demographic composition and impact the rights of local tribes.

In 2015, the Supreme Court directed the Union government to grant citizenship to eligible Chakma and Hajong refugees. However, activists have alleged a complete lack of implementation by state authorities. The National Human Rights Commission (NHRC) has intervened multiple times, most recently in September 2025, directing both the Union and Arunachal Pradesh governments to process citizenship applications and provide eligible members with legal recognition.

Adding to recent developments, in July 2025, the Arunachal Pradesh government held a high-level meeting with the All Arunachal Pradesh Students' Union (AAPSU) to discuss the Chakma-Hajong issue and concerns regarding illegal immigrants. Following the meeting, the state government decided to demarcate the original settlement areas of the Chakma and Hajong communities. This step aims to balance demographic concerns while protecting the rights of the displaced communities.

Community Mobilization and Public Sentiment

The referendum in Diyun reflects not only the determination of the Chakma and Hajong communities but also growing momentum for a peaceful, organized, and public expression of their demands. The turnout of nearly 8,000 participants indicates the scale of support and the seriousness with which the communities view the matter.

Organizers emphasized that the referendum is a non-violent, democratic assertion of rights, urging the government to respect both the Supreme Court's directives and the NHRC's recommendations. "This is not just a protest; it is a collective demand for justice and recognition, backed by decades of resilience," said JAC general secretary Arunjit Chakma.

The event, despite harsh weather, featured cultural displays, speeches, and the formal submission of the memorandum. Leaders stressed that the long-standing uncertainty over citizenship and residency status has led to social and economic hardships, restricting access to education, employment, and property rights.

With recent government interventions and increased public awareness, the Chakma-Hajong issue has gained momentum in Arunachal Pradesh, drawing attention from policymakers, media, and human rights bodies. Friday's massive gathering in Diyun is expected to add further pressure on the state and Union governments to take concrete and permanent measures for resolving the issue.

Kerala Kaumudi

Clothes yanked off, stomped in face for not speaking Hindi; Malayali students face brutal abuse from police and assailants in Delhi

<https://keralakaumudi.com/en/news/news-amp.php?id=1617442&u=>

Saturday 27 September 2025 12:41 AM IST

NEW DELHI: Malayali students were brutally beaten up in Delhi on charges of theft. Kozhikode native Ashwant IT and Kasaragod native Sudhin K, first-year political science students of Zakir Husain Delhi College, were beaten up by a gang of assailants and the police. The students have filed a complaint with the Delhi Police Commissioner and the National Human Rights Commission, saying that the mundu they were wearing was yanked off and they were kicked in the face for not speaking Hindi.

The incident took place at a market near the Red Fort on Wednesday night. At around 7 pm, a man approached the students, allegedly offering them an Apple Watch and a phone. After they refused, he returned with about six others five minutes later and beat them up, accusing them of stealing his phone. The students say that they complained to the policeman present there, but the police also beat them up, along with the attackers. In the meantime, the gang seized the students' phones.

Dragged by the collar

Ashwanth said that he tried to report the incident at the nearest police station, but the police did not listen and the beating continued there too. Sudhin was also taken there and beaten in front of the locals. The locals dragged him by the collar. When he spoke in English because he did not speak Hindi, the police beat him with a fiber lathi. The students say that they were beaten up, including in their private parts. It was the college seniors who reached the spot, spoke to the police and released them. The injured students sought treatment at the hospital. MP John Brittas wrote to the Police Commissioner and MP V Sivadasan to Union Home Minister Amit Shah, demanding action against the culprits and an investigation into the incident.

Mathrubhumi

Human Rights Commission seeks action against police for wrongly booking elderly woman

<https://english.mathrubhumi.com/news/kerala/human-rights-commission-seeks-action-against-police-for-wrongly-booking-elderly-woman-dzq9jg79>

News Desk 26 September 2025, 10:43 AM IST

M Bharathi and her brother Kochukrishnan told the Commission that due to old age and illness she was unable to travel, and therefore, she does not wish to claim any compensation.

Bharathi Amma

Palakkad: The Human Rights Commission has directed action to be taken against police officers in the case where an elderly woman was mistakenly brought to court, thinking she was an accused who had jumped bail. Commission Chairperson Justice Alexander Thomas issued the directive to the Additional Chief Secretary of the Home Department. The order came in a suo motu case registered based on newspaper reports.

The incident dates back to August 16, 1998. A woman named Bharathi was arrested in a case alleging that she verbally abused her employer and damaged household items after she was dismissed from work. In that case, registered by Palakkad Town South Police, the court granted bail, after which the accused absconded.

Acting on the instructions of senior officers, the CPO of Palakkad Town South Police tried to arrest 80-year-old M Bharathi (also known as Parvathi), a resident of Vadakethara, Alathur, on September 24, 2019, mistaking her for the real accused. She was produced before the court the next day, where bail was granted. Later, after the complainant Rajagopalan of Vijelpuram Colony, Thirunellayi, withdrew his complaint, M Bharathi was acquitted. Over the next four years, she had to appear in court eight times.

The District Police Chief informed the Commission that such a mistake would not have occurred if the officers of Palakkad Town Police Station had properly verified the address of the real accused. An inquiry has been ordered against the officers. Since two of the officers have retired, a report has been submitted to the government recommending disciplinary action against them.

M Bharathi and her brother Kochukrishnan told the Commission that due to old age and illness she was unable to travel, and therefore, she does not wish to claim any compensation.

Times of India

Human Rights Commission seeks action against police for wrongly booking elderly woman

https://timesofindia.indiatimes.com/entertainment/english/hollywood/news/after-ranbir-kapoor-leonardo-dicaprio-seen-vaping-cbfc-blurs-scenes-of-e-cigarette-in-one-battle-after-another-but-gives-these-things-a-pass/amp_articleshow/124154544.cms

News Desk | 26 September 2025, 10:43 AM IST

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The New Indian Express

NHRC seeks report on death of UTP in SCB

The Commission's directive was issued on Wednesday on a complaint filed by advocate Anup Kumar Patro, a Jeypore-based human rights activist, alleging lapses in medical care.

<https://www.newindianexpress.com/states/odisha/2025/Sep/26/nhrc-seeks-report-on-death-of-utp-in-scb>

Express News Service | Updated on: 26 Sep 2025, 10:06 am

2 min read

CUTTACK: The National Human Rights Commission (NHRC) has issued a detailed order seeking a comprehensive report into the alleged medical negligence that led to the custodial death of an under-trial prisoner of Berhampur Jail at SCB Medical College and Hospital in Cuttack on June 24 this year.

The Commission's directive was issued on Wednesday on a complaint filed by advocate Anup Kumar Patro, a Jeypore-based human rights activist, alleging lapses in medical care.

According to the complaint, Naresh, a resident of Meham in Rohtak district, Haryana, was arrested in a theft case and lodged at Berhampur Jail for the past six months. On June 22, 2025, he reportedly fell critically ill after consuming food from the jail canteen and began experiencing severe abdominal cramps.

He was first taken to the jail health centre, and subsequently admitted to MKCG Medical College and Hospital, Berhampur. Due to the worsening of his condition and the unavailability of an ICU bed at AIIMS Bhubaneswar, he was finally shifted to SCB MCH, Cuttack. However, ICU bed was not provided to him there as well and without proper treatment he eventually succumbed on June 24.

Taking cognisance of the complaint, the NHRC in the September 24 order directed the district magistrate, SP, and superintendent of Berhampur Jail to submit a detailed report within three weeks. The report must include the initial health screening report, complete medical treatment records, inquest panchnama, postmortem examination report (typed copy), CD of the postmortem, viscera chemical and histopathology reports (if applicable), and the final cause of death based on FSL findings.

Further, the NHRC has called for the magisterial inquiry report, and if applicable, the action taken report based on the magisterial findings, the status of any departmental or criminal proceedings, and CB/CID inquiry reports. The registry has also been instructed to coordinate with the Odisha State Human Rights Commission to determine if they have taken cognisance of the case.

The complaint also seeks accountability from the chief secretary of Odisha and appropriate compensation for the deceased's family, citing gross negligence in medical care during judicial custody.

The NHRC has asked for an action taken report to be submitted within three weeks from the receipt of its order. The matter will be reviewed thereafter.

SCC Online

Allahabad HC stays NHRC orders directing EOW to conduct inquiry into 558 aided Madrasas across the State

<https://www.scconline.com/blog/post/2025/09/26/allahabad-hc-stays-nhrc-orders-eow-inquiry-aided-madrasas/?share=print&print>

Apoorva |8 hours ago

Allahabad High Court: In a writ petition filed by the Teachers Association Madaris Arabia ('Association') challenging the order passed by the National Human Rights Commission ('NHRC'), whereby the NHRC had directed the Director General, Economic Offences Wing, U.P., Lucknow, to conduct an inquiry into all 558 aided Madrasas across the State, the Division Bench of Saral Srivastava and Amitabh Kumar Rai, JJ., stayed the operation of the orders passed by the NHRC.

Acting on a complaint by respondent 9, the NHRC, in three separate orders dated 28-02-2025, 23-04-2025 and 11-06-2025 this year, directed the Director General of the U.P. Economic Offences Wing to initiate an inquiry into alleged financial and other irregularities in the management of these madrasas and to submit an actionâ€taken report. Pursuant to these directions, the State Government, on April 23, issued notification vesting authority for a comprehensive investigation into all 558 aided madrasas.

The Association challenged the NHRC's order on the ground that it lacked jurisdiction under the Protection of Human Rights Act, 1993. Relying on Sections 12, 12-A, and 36(2) of the Act, it was contended that the Commission is not empowered to inquire into matters beyond one year from the date of the alleged human rights violation, and that none of the conditions under Section 12-A for initiating a suo motu inquiry were satisfied. It was further argued that the complaint did not mention any specific date of the alleged violation, rendering it vague and time barred. Therefore, the entire inquiry initiated by Economic Offences Wing was asserted to be without jurisdiction.

The Court observed that the matter required further consideration.

The Court issued notices to respondents 1 and 9, returnable on an early date. All respondents were directed to file counter affidavits within four weeks, and thereafter the Association would have four weeks to file their rejoinder affidavits. The matter was listed for 17-11-2025 before the appropriate Bench.

Until further orders, the Court stayed the effect and operation of the impugned orders dated 28-02-2025, 23-04-2025 and 11-06-2025 passed by NHRC, New Delhi. It was further clarified that the matter was not to be treated as tied up or part-heard before the Bench.

[Teachers Association Madaris Arabia v. National Human Rights Commission, WRIT – C No. – 32051 of 2025, decided on 22-09-2025]

Verdictum

Allahabad High Court Stays NHRC's Order Directing Economic Offences Wing To Probe Into 558 Aided Madrasas In State

The Court was considering a Writ Petition filed by Teacher's Association against the order passed by NHRC whereby the said a direction was issued to Economic Offences Wing.

<https://www.verdictum.in/court-updates/high-courts/allahabad-high-court/teachers-association-madaris-arabia-vs-national-human-rights-commission-probe-aided-madrasas-uttar-pradesh-1592578>

By Sheetal Joon | |26 Sept 2025 11:00 AM IST

The Division Bench of the Allahabad High Court has stayed the order of the National Human Rights Commission directing the Economic Offence Wing to inquire into the allegations made against 558 aided Madrasas in the State of Uttar Pradesh.

The Court was considering a Writ Petition filed by Teacher's Association against an order passed by NHRC whereby a direction was issued to the Economic Offences Wing to inquire into the allegations made by one of the Respondents in his complaint and to further submit an action taken report.

The Division Bench of Justice Saral Srivastava and Justice Amitabh Kumar Rai observed, "On the strength of the aforesaid provisions, it is argued that under Section 12-A, the Commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any Court. However, in the present case, none of the conditions stipulated under Section 12-A are attracted. It is further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. Hence, it is submitted that the entire exercise undertaken by respondent No. 1 is without jurisdiction."

The Petitioner was represented by Senior Advocate Prashant Shukla, while the Respondent was represented by C.S.C.

Counsel for the Petitioners had contended that under Section 12 of the Protection of Human Rights Act, 1993, the functions of the Commission are specifically enumerated. It was further submitted that Section 36(2) of the Act clearly provides that the Commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

Standing Counsel, on the other hand, submitted that the Commission has given elaborate reasons in holding that an investigation in the matter is necessary.

Noting that the matter requires consideration, the Court listed it for November 17, 2025.

Cause Title: Teachers Association Madaris Arabia And 2 Others vs. National Human Rights Commission And 8 Others

Times of India

After Ranbir Kapoor, Leonardo DiCaprio seen vaping: CBFC blurs scenes of e-cigarette in `One Battle After Another` but gives THESE things a pass

<https://timesofindia.indiatimes.com/entertainment/english/hollywood/news/after-ranbir-kapoor-leonardo-dicaprio-seen-vaping-cbfc-blurs-scenes-of-e-cigarette-in-one-battle-after-another-but-gives-these-things-a-pass/articleshow/124154544.cms>

etimes.in | Sep 26, 2025, 03.32 PM IST

'The Ba***ds of Bollywood' has been hogging the limelight left, right, and center. On the one hand, Aryan Khan is being praised for his vision and bold decision to take a satirical dig at Bollywood's underbelly; on the other hand, the series has found itself in hot water owing to certain controversies. One of the rows was caused owing to the last scene of the series, where Ranbir Kapoor is seen using a vape, which violates the Prohibition of the Electric Cigarettes Act 2019. Thus, the National Human Rights Commission asked the Mumbai Police to take action against the makers, the streaming platform, and Ranbir Kapoor. Days following this controversy, a famous Hollywood star, Leonardo DiCaprio, was seen using a vape in his latest film, 'One Battle After Another.' However, reports suggest that this Hollywood star hasn't fallen into trouble owing to the scene, and here's why!

Leonardo DiCaprio's smoking scene doesn't land him in trouble

According to Bollywood Hungama, all scenes of Leonardo vaping have been blurred. At the same time, a static warning has been added about the consumption of alcohol and nicotine, in the bottom right-hand corner of these scenes.

Additionally, the Central Board of Film Certification asked the studio behind the movie to blur liquor brand labels. Last but not least, an obscene word was asked to be modified, both in the dialogue and the subtitle.

CBFC didn't ask to change certain sexually explicit scenes

This might come as a surprise or even shock to many, but according to the report of the above-mentioned portal, CBFC didn't ask to change a few scenes that were quite sexually explicit and suggestive, because they were very crucial to the storyline. Also, the use of the F-word in the film is in abundance.

Fans express agitation over blurred scenes

The report further mentioned that the blurred scenes didn't go down well with the audience. At the premiere, which was held in Mumbai a couple of days back, audiences didn't appreciate the blurred shots. Scenes that had Leo holding the e-cigarette in his hands were still fine, but as he vaped, the blurriness caused discomfort to the viewing experience. Interestingly, there was another important scene, where DiCaprio was smoking a joint, which was not blurred or deleted.

LatestLY

‘The Ba*ds of Bollywood’: Delhi High Court Asks Sameer Wankhede To Amend Defamation Suit Against Aryan Khan and Netflix**

The Delhi High Court has asked IRS officer Sameer Wankhede to amend his defamation suit against director Aryan Khan, Shah Rukh Khan’s Red Chillies Entertainment, and Netflix. The court questioned why the case was filed in Delhi and raised concerns over its maintainability. The hearing will proceed once the petition is revised.

<https://www.latestly.com/entertainment/tv/the-bads-of-bollywood-delhi-high-court-asks-sameer-wankhede-to-amend-defamation-suit-against-aryan-khan-and-netflix-7130998.html/amp>

ANS Sep 26, 2025 04:26 PM IST

The defamation suit filed by the IRS officer Sameer Wankhede against director Aryan Khan and Bollywood megastar Shah Rukh Khan's Red Chillies Entertainment and OTT platform Netflix, has been asked by the Delhi High Court to be tweaked. ‘The Ba***ds of Bollywood’: Ranbir Kapoor’s Vaping Scene From Aryan Khan’s Debut Directorial Stirs Controversy, NHRC Urges Mumbai Police To File Complaint Against ‘Ramayana’ Actor.

The Delhi High Court asked why Wankhede's defamation suit was filed in Delhi. The High Court also questioned the maintainability. The court asked Wankhede to amend his plea. The hearing will take place after the revision of the defamation petition.

Sameer Wankhede has alleged that the recently released OTT series The Ba***ds of Bollywood, directed by Aryan, has shown false, malicious and defamatory content. He also alleged that the image of anti-drug enforcement agencies has been tarnished and shown negatively, thereby undermining public trust in law enforcement agencies.

Delhi High Court Directs Sameer Wankhede to Revise Plea in Case Against Aryan Khan’s Series

The series features a sequence where a drug enforcement agency officer, bearing striking resemblance to Sameer, raids a party, similar to how the latter raided a cruise party in the October of 2021.

Sameer Wankhede has claimed that the webseries has deliberately biased and defamatory content against him. He also alleged that the Sameer Wankhede and Aryan Khan case is currently pending in the Bombay High Court and a special NDPS court in Mumbai.

He alleged that a character in the web series is shown saying, "Satyamev Jayate" and immediately after that the character is seen making an obscene gesture. It is an insult to the slogan which is part of the national emblem and is an offence punishable under the Prevention of Insults to National Honour Act, 1971. ‘The Ba***ds of Bollywood’:

Defamation Case Filed Against Aryan Khan, Red Chillies and Netflix by Former NCB Officer Sameer Wankhede - Here's What We Know.

It has also been alleged that the content of the series violates various sections of the Information Technology Act and the Indian Penal Code as it attempts to hurt national sentiments by using obscene and objectionable content.

Hans India

Delhi High Court asks Sameer Wankhede to amend his plea in defamation suit against Aryan Khan

<https://www.thehansindia.com/amp/cinema/bollywood/delhi-high-court-asks-sameer-wankhede-to-amend-his-plea-in-defamation-suit-against-aryan-khan-1009991>

The Hans India

Update: 2025-09-26 21:15 IST

Mumbai: The defamation suit filed by the IRS officer Sameer Wankhede against director Aryan Khan and Bollywood megastar Shah Rukh Khan's Red Chillies Entertainment and OTT platform Netflix, has been asked by the Delhi High Court to be tweaked..

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Bhaskar English

Why and How

Aryan Khan vs Sameer Wankhede case: Delhi HC asks former NCB officer why defamation case filed in Delhi when matter is from Mumbai? What does the law say?

<https://www.bhaskarenglish.in/originals/news/sameer-wankhede-sues-aryan-khans-netflix-series-the-bads-of-bollywood-for-defamation-136019467.html>

2 hours ago Author: Anjali Rajgovind

The Ba***ds of Bollywood, Aryan Khan's directorial debut on Netflix, has sparked a major legal battle.

Former Narcotics Control Bureau (NCB) officer Sameer Wankhede has moved the Delhi High Court with a defamation suit against Shah Rukh Khan, Red Chillies Entertainment, and Netflix. His objection centres on a character in the series who bears a striking resemblance to him, shown leading a raid on a film industry party, shouting "Satyamev Jayate" and then making an obscene gesture.

Wankhede argues that this portrayal tarnishes his reputation, insults national symbols, and distorts his role in the 2021 Aryan Khan drugs case. The Delhi High court however asked Wankhede about the maintainability of the plea asking to give a valid reason on why the such action has taken place here in Delhi when it can be filed in Mumbai.

Where does the case stand? — let's unpack the controversy in today's Why and How.

Who is Sameer Wankhede?

Sameer Wankhede is a former Narcotics Control Bureau (NCB) officer (IRS cadre), well known in Indian media for leading the 2021 drug raid on the Cordelia cruise ship which led to Aryan Khan's arrest.

He has since been part of legal and media controversies: whether for alleged irregularities during the investigation, allegations of extortion or bribery related to the Aryan Khan case, and criticisms of his methods.

Wankhede is also known for seeking legal remedies when he believes he has been misrepresented (such as in the Ba***ds of Bollywood show).

What is the 'Ba***ds of Bollywood' controversy all about?

The controversy centres on a fictional character in The Ba***ds of Bollywood who closely resembles Sameer Wankhede, especially in Episode 1.

This character is seen arriving at a Bollywood party raid, saying things like "I am part of war against drugs... part of NCG," and using the slogan "Satyamev Jayate."

Wankhede contends that the portrayal is defamatory, false, and designed to malign him personally and professionally.

He claims that by depicting a character who strongly appears as a version of him, the show damages public trust in law enforcement and uses a scenario still under legal scrutiny (the Aryan Khan case) to make creative commentary.

Also disputed is a scene where the officer after uttering the slogan “Satyamev Jayate” makes an obscene gesture. Wankhede argues that is not only defamation but potentially an insult to national symbols.

So, in short, the controversy is: alleged lookalike portrayal + ongoing legal case + perceived misuse of national symbols + claim of erosion of reputation and public trust.

What is a defamation case?

A defamation case is filed when someone claims that another person has said or shown something false that harms their reputation.

It can be spoken (slander) or written/online (libel). In India, defamation can be criminal or civil, and the person harmed can ask for punishment or compensation.

What happened in the Delhi High Court after Sameer Wankhede filed a defamation case?

The Delhi High Court examined Wankhede’s defamation suit against Aryan Khan’s Netflix series The Ba***ds of Bollywood and raised doubts about its maintainability in Delhi.

Justice Purushaindra Kumar Kaurav asked Wankhede to explain how any part of the cause of action had arisen in the Capital. Senior advocate Sandeep Sethi, appearing for Wankhede, argued that since the series is meant for release across the country, including in Delhi, the officer had been defamed there as well.

The judge, however, was not satisfied and directed Wankhede to amend his petition to specifically show how a valid cause of action had arisen in Delhi. The court has not yet ruled on the merits of the case but has focused on whether it can even be heard in Delhi.

Was it wrong for Sameer Wankhede to file the defamation case in Delhi?

Should he have gone to a Bombay High Court instead? The Delhi High Court did not say his filing was “wrong,” but it questioned whether the case was legally maintainable in Delhi.

In law, a defamation case should normally be filed where the cause of action arises — that is, where the alleged harm or impact occurs.

Since Wankhede is based in Mumbai and the Aryan Khan case also unfolded there, Mumbai would appear to be the more natural forum.

The Delhi court has therefore asked him to amend his plea and clearly show how Delhi has jurisdiction in the matter.

Who came up with the idea for this show?

The show *The Ba***ds of Bollywood* is directed by Aryan Khan and produced by Red Chillies Entertainment (which is Shah Rukh Khan & Gauri Khan's production house).

While the producers are known, there is no public claim that the show explicitly states that its character is based on Sameer Wankhede. The resemblance is something viewers and Wankhede point out.

Thus, the idea seems to be occupying the real-fiction border: a narrative inspired by incidents many are aware of (Aryan Khan's arrest, media coverage around law enforcement in Bollywood cases), but presented as fiction. The makers have not officially declared "this is Wankhede" in the series.

Did Wankhede know Aryan Khan, or Shah Rukh Khan, personally?

There is no verified public evidence that Wankhede has a personal friendship or familiarity with Aryan Khan or Shah Rukh Khan outside of his official duties.

He has denied knowing many Bollywood celebrities personally.

However, there are alleged "chat messages" that have surfaced in court affidavits, including one where Shah Rukh Khan reportedly wrote to Wankhede asking for mercy (phrased as "I beg you as a father...") during the time Aryan Khan was under investigation.

Wankhede has denied leaking those chats and has said that due to legal constraints he cannot speak extensively about them.

So, there is some official correspondence in legal documents, but not confirmed "personal relationship" as in friends or close acquaintances.

How did the show's content offend Wankhede?

There are specific objections from Wankhede:

1. Lookalike portrayal: Wankhede claims the character resembles him visually (similar clothing, haircut, mannerisms) and acts in a style tied to his real actions, especially the cruise party raid.
2. False and defamatory narrative: He alleges the show uses scenes that mix fiction and fact in a way that appears to treat him as guilty or questionable, especially amid ongoing legal cases he's involved in.
3. National symbols misuse: In the show, the character uses the slogan "Satyamev Jayate" (part of India's National Emblem), then immediately follows it with an obscene gesture. Wankhede says this is an insult to national symbols (Prevention of Insults to National Honour Act).

4. Erosion of public trust: He says that portraying an anti-drugs officer in such a negative or mocking way could harm how citizens view law enforcement agencies.

5. Sub-judice issue: Also offended that the show's depiction comes while the real case (Aryan Khan etc.) is pending in courts, so portrayal before verdict may prejudice opinion.

What did Wankhede's wife say about the case?

His wife, actress Kranti Redkar, posted a cryptic message on social media. Though she didn't explicitly name the show *The Ba***ds of Bollywood*, many see it as a defence of her husband, possibly responding to the public debate or criticism.

There is no detailed public statement from her giving legal arguments; it seems more of a personal or emotional support post.

Why did the makers of the show choose Wankhede's character portrayal?

While there is no confirmed statement from the creators saying the character is literally Wankhede, there are possible reasons or effects:

Realism & recognisability: Using events like the cruise raid (which was highly publicised) gives the story weight and connects with what audiences already know. A character resembling Wankhede makes the narrative feel more grounded.

Dramatic tension: Showing the tension between a law enforcement officer and Bollywood personalities builds conflict, which makes for more compelling storytelling. The audience is already aware of court cases and media stories involving these people. That creates built-in drama.

Reflection/critique: The show may aim to critique how law enforcement and Bollywood interact, and what justice, media, and public opinion look like. Using symbols (like "Satyamev Jayate") and putting them in dramatic scenes allow for commentary.

Viewer engagement: Controversial portrayals, ambiguity (fiction-inspired by real events), and recognisable similarities often spur conversation, media coverage, and streaming buzz.

Are there any other controversies surrounding the show?

Yes, besides the Wankhede case, there are a few related controversies:

1. Ranbir Kapoor vape scene: The show includes a scene where Ranbir Kapoor's character uses a banned e-cigarette. This drew attention and complaints, including from the National Human Rights Commission.

2. Use of real-life references: Viewers and critics note that many episodes include allusions to actual Bollywood scandals or personalities (not just Wankhede) which brings up issues of defamation, creative license, and where reality ends.

3. Jurisdictional/legal technicalities: The court asked why the defamation plea was filed in Delhi High Court instead of Mumbai, since events are tied to Mumbai.

4. Public reaction and memes: Many netizens have reacted strongly, both supporting and objecting. Some find it bold or funny to see metaphorical representation; others see it as unfair or irresponsible.

Graphics: Kamlesh

NewsBytes

आर्यन खान लेकर आ रहे 'बैड्स ऑफ बॉलीवुड' का दूसरा भाग, रजत बेदी ने किया ऐलान

<https://hindi.newsbytesapp.com/news/entertainment/the-ba-ds-of-bollywood-2-is-happening-confirms-rajat-bedi/story>

लेखन दीक्षा शर्मा | Sep 26, 2025 08:24 pm

क्या है खबर?

भले ही शाहरुख खान के बेटे आर्यन खान की पहली वेब सीरीज 'बैड्स ऑफ बॉलीवुड' रिलीज के बाद से ही विवादों में है, लेकिन इसे दर्शक काफी पसंद कर रहे हैं। यह सीरीज 18 सितंबर को नेटफ्लिक्स पर रिलीज हुई थी। इसमें कुल 7 एपिसोड हैं। इसमें बॉबी देओल, लक्ष्य लालवानी, राघव जुयाल और सहर बंबा मुख्य भूमिका में हैं। अब आखिरकार 'द बैड्स ऑफ बॉलीवुड' के दूसरे भाग का ऐलान हो गया है।

पुष्टि

रजत बेदी ने किया 'द बैड्स ऑफ बॉलीवुड 2' का ऐलान

'द बैड्स ऑफ बॉलीवुड' में अभिनेता रजत बेदी ने भी अहम भूमिका निभाई है। उन्होंने इसमें एक ऐसे गुमनाम अभिनेता जारज सक्सेना का किरदार निभाया है, जो 15 सालों से बेरोजगार है और बॉलीवुड में शोहरत पाने के लिए लगातार निर्माताओं का दरवाजा खटखटा रहा है। अब न्यूज 18 से खास बातचीत में रजत ने सीरीज के दूसरे भाग पर मोहर लगा दी है। इसके साथ उन्होंने बताया कि दूसरे भाग में उन्हें ज्यादा समय तक स्क्रीन पर दिखाया जाएगा।

बयान

दूसरे सीजन पर चल रहा काम

रजत ने कहा, "हां, 'द बैड्स ऑफ बॉलीवुड' का दूसरा सीजन बन रहा है। इस पर काम चल रहा है। मुझे उम्मीद है कि दर्शक दूसरे सीजन में मुझे और भी ज्यादा देखेंगे।" रजत ने सीरीज की सफलता पर प्रतिक्रिया देते हुए कहा, "अचानक मेरी जिंदगी ने यू-टर्न ले लिया है। मुझे दुनियाभर से ढेर सारा प्यार मिल रहा है। ऐसा लग रहा है जैसे बारिश आखिरकार खत्म हो गई है और सूरज चमक रहा है। ये अविश्वसनीय है।"

विवाद

क्यों हो रहा सीरीज को लेकर विवाद?

सीरीज के दृश्य को लेकर विवाद हो रहा है, जिसमें रणबीर कपूर बिना डिस्क्लेमर के ई-सिगरेट पीते हुए नजर आए। बीते दिनों राष्ट्रीय मानव अधिकार आयोग ने सूचना एवं प्रसारण मंत्रालय को पत्र लिखकर इस दृश्य पर आपत्ति जताई थी। उधर NCB के पूर्व अधिकारी समीर वानखेड़े ने आरोप लगाया है कि इस सीरीज से उनकी छवि को गलत तरीके से पेश किया गया है। इसमें समीर से मिलता-जुलता एक किरदार है, जो खुद को NCG का हिस्सा बताता है।

Hindustan

धर्मांतरण मामले का मानवाधिकार आयोग ने लिया संज्ञान

<https://www.livehindustan.com/uttar-pradesh/kushinagar/story-national-human-rights-commission-takes-action-on-love-jihad-and-human-trafficking-case-in-kushinagar-201758877145169.amp.html>

Fri, 26 Sept 2025, 02:29:PM Newswrap हिन्दुस्तान, कुशीनगर

Kushinagar News - कुशीनगर में एक हिंदू लड़की के लव जिहाद, अवैध धर्मांतरण और मानव तस्करी के मामले पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने पुलिस को कार्रवाई का विवरण मांगा है और पीड़िता को सुरक्षा देने...

कुशीनगर। पिछले दिनों पडरौना कोतवाली में छांगुर गैंग के खिलाफ दर्ज कराए हिंदू लड़की से लव जिहाद अवैध धर्मांतरण व मानव तस्करी के केस पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने पुलिस अधीक्षक को पत्र जारी कर दो सप्ताह में कार्रवाई का विवरण मांगा है। जिले के एक शिकायतकर्ता ने कुशीनगर की हिंदू लड़की से संबंधित कथित रूप से लव जिहाद, अवैध धर्मांतरण और मानव तस्करी के मामले में राष्ट्रीय मानवाधिकार आयोग से शिकायत की थी। आरोपी संगठित छांगुर गिरोह से संबंधित हैं। इस मामले में आयोग ने पीड़िता और उसके परिवार को सुरक्षा देने, पीड़िता का बयान यथाशीघ्र मजिस्ट्रेट के समक्ष दर्ज कराने और आरोपियों के विरुद्ध शीघ्र और ठोस कार्रवाई करने को कहा है।

बीते 10 सितंबर को राष्ट्रीय मानवाधिकार आयोग की प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने इस मामले का मानवाधिकार संरक्षण अधिनियम के तहत संज्ञान लिया। जिले के पुलिस अधीक्षक को पत्र जारी कर कार्रवाई के संबंध में विवरण मांगा है। शिकायत आते ही पुलिस ने इस मामले में पडरौना कोतवाली में केस दर्ज कर लिया था। जांच भी शुरू कर दी गयी है।

Sanjeevni Today

रामेश्वर दयाल की मेहनत लाई रंग: सरमथुरा में गोवंश आतंक पर राष्ट्रीय मानवाधिकार आयोग का कड़ा रुख

<https://sanjeevnitoday.com/rameshwar-dayals-hard-work-brought-rang-rang-saramathura-a-tough-stance-of-national-human-rights-commission-on-cow-dynasty-terror/>

Sanjeevni Today | September 26, 2025 7:17 pm

धौलपुर, राजस्थान: समाजसेवी और पूर्व कस्टम अधिकारी रामेश्वर दयाल खिन्नोट की वर्षों से चली आ रही मेहनत आखिरकार रंग लाई है। सरमथुरा नगर पालिका में गोवंश के आतंक से परेशान जनता की आवाज को राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंचाने वाले रामेश्वर दयाल की शिकायत पर आयोग ने सख्त कदम उठाया है।

23 जुलाई 2025 को रामेश्वर दयाल ने आयोग को मेल के जरिए सूचित किया था कि सरमथुरा कस्बे में सैकड़ों गोवंश सड़कों पर बेकाबू घूम रहे हैं, जिससे आम लोगों को भारी असुविधा और दुर्घटनाओं का सामना करना पड़ रहा है। उन्होंने बताया कि नगर पालिका द्वारा वर्षों से इस समस्या पर कोई कार्रवाई नहीं की गई और न ही एक भी पशु को गौशाला में स्थानांतरित किया गया। वर्तमान में 500 से अधिक गायें कस्बे में सड़कों पर घूम रही हैं, जिसके चलते कई लोग दुर्घटनाओं का शिकार हो चुके हैं।

रामेश्वर दयाल ने नगर पालिका की अनियमितताओं और भ्रष्टाचार की ओर भी ध्यान आकर्षित किया। उनकी शिकायत पर त्वरित संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग के सहायक रजिस्ट्रार (विधि) अतुल कुमार ने केस नंबर 2867/20/12/2025 के तहत 26 सितंबर 2025 को धौलपुर नगर निगम आयुक्त को निर्देश जारी किए। आयोग ने नगर आयुक्त, गौरव पथ, हरदेव नगर, धौलपुर को आदेश दिया कि शिकायत को संबंधित प्राधिकारी को उचित कार्रवाई के लिए प्रेषित किया जाए। साथ ही, प्राधिकारी को निर्देश दिया गया कि शिकायतकर्ता को शामिल करते हुए 8 सप्ताह के भीतर आवश्यक कदम उठाए जाएं और कार्रवाई की जानकारी दी जाए।

रामेश्वर दयाल की इस पहल को स्थानीय लोगों ने सराहा है। सड़कों पर आवारा पशुओं के कारण होने वाली दुर्घटनाएं और असुविधाएं हर कस्बे और शहर में आम समस्या हैं, लेकिन इस दिशा में सजगता दिखाते हुए रामेश्वर दयाल ने सामाजिक जिम्मेदारी का परिचय दिया है। स्थानीय निवासियों का कहना है कि यह आदेश उम्मीद की किरण है, लेकिन अब सवाल यह है कि क्या इस निर्देश का पालन होगा और धरातल पर कार्रवाई दिखेगी?

जनता को अब नगर पालिका और प्रशासन से ठोस कदमों की उम्मीद है ताकि सरमथुरा की सड़कों को गोवंश के आतंक से मुक्त किया जा सके और आम लोगों को राहत मिले।

Jagran

हत्या की जताई थी आशंका, पांच महीने के भीतर सड़क हादसे में मौत; अब बेटा लड़ रहा जमीन की लड़ाई

https://www.jagran.com/jharkhand/ranchi-land-dispute-and-suspicious-death-in-ramgarh-investigation-ordered-24060237.html?utm_source=Article_detail&utm_medium=Internal_referral&utm_campaign=CRE

By Dilip Kumar Edited By: Piyush Pandey

Updated: Fri, 26 Sep 2025 02:00 AM (IST)

रामगढ़ के छत्तरमांडू में लालमोहन सिंह ने जमीन विवाद में हत्या की आशंका जताई थी जिसके बाद संदिग्ध परिस्थिति में उनकी मौत हो गई। उनके पुत्र सुमित कुमार सिंह ने भी शिकायत दर्ज कराई लेकिन कार्रवाई नहीं हुई। अब अपर मुख्य सचिव ने मामले की जांच के आदेश दिए हैं। सुमित ने बताया कि 11 एकड़ से अधिक जमीन का विवाद है और उसे भी धमकी मिल रही है।

HighLights

लालमोहन सिंह ने जताई थी हत्या की आशंका |

सड़क दुर्घटना में हुई लालमोहन सिंह की मौत |

अपर मुख्य सचिव ने दिए जांच के आदेश |

राज्य ब्यूरो, रांची। रामगढ़ जिले के छत्तरमांडू निवासी लालमोहन सिंह ने पैतृक जमीन विवाद में हत्या की आशंका जताते हुए 18 अक्टूबर 2024 को रामगढ़ के उपायुक्त को आवेदन दिया था।

उनके आवेदन पर विचार तो नहीं हुआ, इसी बीच 13 मार्च 2025 को सड़क दुर्घटना में लालमोहन सिंह की मौत हो गई। महज पांच महीने के भीतर सड़क दुर्घटना में हुई लालमोहन सिंह की मौत को स्वजन संदिग्ध मान रहे हैं और हत्या की आशंका जता रहे हैं।

इतना ही नहीं, जिस जमीन को लेकर लालमोहन सिंह ने हत्या की आशंका जताई थी, अब उस जमीन की लड़ाई उनका पुत्र 21 साल का सुमित कुमार सिंह लड़ रहा है। उसने रामगढ़ के एसपी व थानेदार को भी आवेदन दिया, लेकिन उसपर कार्रवाई नहीं हुई तो उसने रामगढ़ के डीसी से भी शिकायत की।

अपर मुख्य सचिव ने जांच के दिए आदेश

आवेदन पर कोई कार्रवाई नहीं होने पर उसने राष्ट्रीय मानवाधिकार आयोग, मुख्य सचिव अलका तिवारी व मुख्यमंत्री के अपर मुख्य सचिव अविनाश कुमार से मिलकर न्याय की गुहार लगाई। अपर मुख्य सचिव अविनाश कुमार ने रामगढ़ के डीसी को पूरे मामले की जांच का आदेश दिया है।

सुमित ने अधिकारियों को दिए गए आवेदन में बताया है कि रामगढ़ के छत्तरमांडू में 11 एकड़ 36.33 डिसमिल खतियानी भूमि है। उक्त जमीन दादा-परदादा अयोध्या सिंह व जयनंदन सिंह वगैरह के नाम पर दर्ज है।

पूर्वजों की मृत्यु के बाद बिना बंटवारा के ही गोतिया रिश्तेदार उक्त जमीन बेच दिए हैं। इस संदर्भ में बात करने पर उसके साथ मारपीट पर उतारू हो जाते हैं और गालियां भी देते हैं।

सुमित के अनुसार विरोध करने पर उसे उसके रिश्तेदारों ने धमकी दी है कि जिस तरह उसके पिता की मौत हुई, उसी तरह उसका भी अंजाम होगा। अब गंभीरता से जांच के बाद ही उक्त जमीन से संबंधित स्थिति स्पष्ट होगी।

Janta Se Rishta

Bihar: छापेमारी के बाद चार नाबालिग लड़कियां मुक्त, आरोपी गिरफ्तार

<https://jantaserishta.com/amp/local/bihar/bihar-four-minor-girls-freed-after-raid-accused-arrested-4286205>

By – Sarita | Update: 2025-09-26 05:38 GMT

Bihar बिहार: बिहार के सारण जिले की पुलिस ने गुरुवार को अमनौर और जलालपुर थाना क्षेत्रों में छापेमारी कर एक ऑर्किस्ट्रा में काम कर रही चार नाबालिग लड़कियों को मुक्त कराया और एक आरोपी को गिरफ्तार किया। पुलिस सूत्रों ने यहां बताया कि राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो से प्राप्त पत्र के आलोक में अमनौर और जलालपुर थाना क्षेत्रों में विभिन्न ऑर्किस्ट्रा समूहों में छापेमारी की गई और असम की रहने वाली चार नाबालिग लड़कियों को मुक्त कराया गया।

साथ ही असम के बगैया जिले के मानिकपुर थाना क्षेत्र के बगैया गांव निवासी अब्दुल रहीम को गिरफ्तार किया गया। सूत्रों ने बताया कि गिरफ्तार अब्दुल रहीम के खिलाफ भारतीय दंड संहिता की संबंधित धाराओं के तहत प्राथमिकी दर्ज कर उसे न्यायिक हिरासत में भेज दिया गया है।